

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI**

**BEFORE
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER
AND
SHRI O.P.KANT, ACCOUNTANT MEMBER**

**ITA No.1027/Del/2018
(ASSESSMENT YEAR-2010-11)**

Honest Promoters Pvt. Ltd. C/o Kapil Goel Adv. F-26/124, Sector-7 Rohini Delhi-110085 PAN -AACCH 0664E (Appellant)	Vs.	Dy. Commissioner of Income Tax Central Circle 11(1) New Delhi (Respondent)
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Appellant By	Sh. Kapil Goel, Adv.
Respondent by	None
Date of Hearing	18.03.2020
Date of Pronouncement	22.06.2020

ORDER

PER SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER:

This appeal has been preferred by the assessee against order dated 27.12.2017 passed by the Ld. Commissioner of Income Tax (Appeals)-35, New Delhi {CIT(A)} for Assessment Year: 2010-11.

2.0 None was present for the Department when the appeal was called out for hearing. However, a communication dated 11.03.2020 has been received by the Registry emanating from the assessee

wherein it has been submitted that the assessee has decided to avail “Vivad Se Vishwas Scheme” and has sought permission to withdraw the appeal. Accordingly, in view of the application for withdrawal of appeal by the assessee as aforementioned, we dismiss the appeal as withdrawn.

3.0 In the final result, the appeal of the assessee stands dismissed.

Order pronounced in the open Court on 22/06/2020.

Sd/-
(O.P.KANT)
ACCOUNTANT MEMBER

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Dated: 22/06/2020

PK/PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI